

(b) the strength of such women work force during 1999-2000, 2004-05 and 2006-07;

(c) in what manner Government defines such type of labour *i.e.* self-employment, daily wages, free wages etc.; and

(d) the contribution of this work force in national income?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT) : (a) As per 2001 census data, the estimated number of women workers engaged as cultivators and agricultural labourers in the country was 9,13,42,583.

(b) According to the 55th and 61st round of National Sample Survey Organization (NSSO) Reports, the per thousand distribution of female work force in agriculture sector during 1999-2000 and 2004-05 is as under:-

Year	Rural	Urban
1999-2000	854	177
2004-2005	833	181

The data for the year 2006-07 is not available.

(c) and (d) The women work force engaged in different agriculture operations include self-employed, daily wagers, free-wagers etc. Gender-wise information on the contribution of women employed in agricultural sector to national income is not maintained.

Opening of ITIs

702. SHRI SANTOSH BAGRODIA:

SHRI O.T. LEPCHA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government is considering to open 10,000 ITIs in the country;

(b) if so, the criteria of selecting the locations of such ITIs;

(c) the funding pattern for these ITIs; and

(d) by when these will become functional and whether Government has set up any deadline in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT) : (a) No, Sir. However, in compliance of the announcement of Hon'ble Prime Minister on 15th August, 2007 to set up 1600 Industrial Training Institutes (ITIs) and Polytechnics and 50,000 Skill Development Centres with active help of the private sector,

DGE&T, Ministry of Labour and Employment has undertaken a project titled “Kaushal Vikas Yojana” to set up 1500 Industrial Training Institutes (ITIs) and 5000 Skill Development Centres (SDCs) in Public Private Partnership (PPP) mode in the country at locations identified by the State Governments. ITIs are proposed to be set up in unserved blocks (blocks where no ITIs/ITCs exist) and SDC in a cluster of about ten villages.

(b) State Governments have been requested to identify locations where free of cost land and basic infrastructure such as power, water, road, etc. are available.

(c) Establishment of such institutes involves three partners (i) Private Training Provider playing the leading role (ii) State Government providing land free of cost and basic infrastructural support and (iii) Central Government providing Viability Gap Funding (VGF), if needed. Depending on the locations, various options are proposed to be explored. Funding pattern may vary from place to place.

(d) The Government is in the process of preparing Detailed Project Report with the help of a Transaction Advisor and obtaining mandatory approvals. The project is likely to be rolled out in the next financial year.

Enrolment in ITIs

703. SHRI TIRUCHI SIVA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the State-wise details of ITIs;

(b) the State-wise details of the enrolment in the ITIs; and

(c) whether Government considers an ITI diploma/course a basic pre-requisite for availing any employment scheme sponsored by Government?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT) : (a) Craftsman Training Scheme in the country is implemented through Government Industrial Training Institutes (ITIs) and Private Industrial Training Centres (ITCs). ITIs and ITCs function under the administrative control of respective State/UT Governments. State-wise details of ITIs/ITCs and seats therein, as on 30th September, 2009 are given in Statement (See below).

(b) As ITIs/ITCs function under the administrative control of respective State/UT Government, enrolment data is not maintained centrally.

(c) Based on the job requirement, recruitment rules are framed by respective employers. Qualifications could be ITI, diploma, degree or any other qualification. Some technical jobs in the government do require ITI pass qualification.

Statement

Enrolment in ITIs

Number of Government and Private ITIs/ITCs with seating capacities in various States/Union Territories as on 30.3.2009

Sl. No.	Name of State/UT	No. of ITIs	Seating Capacity (Govt.)	No. of Pvt. ITCs	Seating Capacity	Total ITIs/ITCs	Total Seating Capacity
1	2	3	4	5	6	7	8
1.	Chandigarh	2	968	0	0	2	968
2.	Delhi	16	11132	56	4028	72	15160
3.	Haryana	81	20344	85	8744	166	29088
4.	Himachal Pradesh	70	8004	60	5996	130	14000
5.	Jammu and Kashmir	37	4087	1	110	38	4197
6.	Punjab	94	19300	145	13632	239	32932
7.	Rajasthan	112	12992	560	59535	672	72527
8.	Uttar Pradesh *	293	31388	491	56222	784	87610
9.	Uttarakhand	59	6395	28	2470	87	8865
SUB-TOTAL		764	114610	1426	150737	2190	265347
Southern Region							
10.	Andhra Pradesh	88	22270	493	95740	581	118010
11.	Karnataka	150	25458	1030	75454	1180	100912
12.	Kerala	35	15516	477	52298	512	67814
13.	Lakshadweep	1	96	0		1	96
14.	Puducherry	6	1352	9	508	15	1860
15.	Tamil Nadu	60	21832	626	62270	686	84102
SUB-TOTAL		340	86524	2635	286270	2975	372794
Eastern Region							
16.	Arunachal Pradesh	5	512	0	0	5	512
17.	Andaman and Nicobar Island	1	273	0	0	1	273

1	2	3	4	5	6	7	8
18.	Assam	28	5696	3	80	31	5776
19.	Bihar	34	11433	201	92113	235	40546
20.	Jharkhand	19	4672	89	23592	108	28264
21.	Manipur	7	540	0	0	7	540
22.	Meghalaya	5	622	2	320	7	942
23.	Mizoram	1	294	0	0	1	294
24.	Nagaland	8	928	0	0	8	928
25.	Orissa	26	8464	459	80260	485	88724
26.	Sikkim	1	420	0	0	1	420
27.	Tripura	8	986	0	0	8	896
28.	West Bengal	51	12700	22	1320	73	14020
SUB-TOTAL		194	47450	776	134685	970	182135
Western Region							
29.	Chhattisgarh	87	10144	29	3312	116	13456
30.	D and N Haveli	1	228	0	0	1	228
31.	Daman and Diu	2	388	0	0	2	388
32.	Goa	10	3232	4	380	14	3612
33.	Gujarat	152	56092	346	20328	498	76420
34.	Madhya Pradesh	150	24590	52	8914	202	33504
35.	Maharashtra	376	80412	261	34228	637	114640
SUB-TOTAL		778	175086	692	67162	1470	242248
GRAND TOTAL		2076	423870	5529	638854	7605	1062524

Non payment of minimum wages in Delhi

704. SHRI D. RAJA:

SHRI R.C. SINGH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is aware that the thousands of labourers engaged in various construction projects in connection with the preparation for Commonwealth Games are paid much less than officially fixed minimum wages in Delhi and various labour laws are being flouted by the contractors;